



# Relaxation in writing manufacturing date on sweets

By Vinod Rathore

May 28 2020



**Indore:** After the lockdown, the government has started giving concessions in many works. Two months relief has been given in the imperative of writing the date of manufacture and the period of use on the sweets kept in the shop counter. The Food Safety and Standards Authority of India had issued an order to implement this rule nationwide from 1 June. Now it has been extended till 1 August. However, traders are describing this relief as insufficient. Actually, FSSAI issued the order on 24 February. According to this, from June 1, all the sweet makers and sellers will have to display the date of manufacture and the expiry date (best before) along with the tray of sweets kept for sale in their shops. This rule is going to apply to all types of sweets sold in all the small and big shops. The order to implement this rule was issued for the whole country. FSSAI has tried to determine the quality of sweets and curb the sale of bad sweets through this new order. The implementation of the rule is a big step towards consumer rights.

After the FSSAI order, the nationwide organization of sweets and snacks, Federation of Sweets and Namkeen Manufactures, supported the law, but demanded time before it could be implemented. FSSAI officials also had a meeting with the office bearers of the organization in March on this subject. The business body had said that enough time should be given to the traders to make this whole system. According to the director of the organization Feroze H Naqvi, the government has now given two months time. We welcome this discount, but we are not satisfied. If the new law is to be implemented in the right way, businessmen will have to give time. No such time can be found due to lockdown.